

No.L-19016/01/2015-Jus.  
Government of India  
Ministry of Law and Justice  
(Department of Justice)

Jaisalmer House, Man Singh Road,  
New Delhi, the 25<sup>th</sup> May, 2015.

To

- (1) Accountant General,  
All States and U.T. of Chandigarh.
- (2) Pay and Accounts Officer,  
Supreme Court of India, New Delhi.
- (3) Pay and Account Officer, No.XIV,  
Government of NCT of Delhi,  
Fire Station Building, Shankar Road, New Delhi.
- (4) Directorate of Pension & Provident Fund,  
Gujarat State,  
Block No. 17, Dr. Jivaraj Mehta Complex,  
Old Sachivalaya, GANDHINAGAR.

Subject :- Grant of relief on pension/family pension to the retired Judges of Supreme Court/High Courts and family pensioners of such Judges – revised rates effective from 01.01.2015.

Sir,

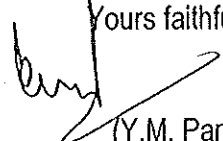
I am directed to refer to this Department's letter of even number dated 16<sup>th</sup> October, 2014 on the above subject and to say that consequent upon grant of further Dearness Relief (DR) on pension/family pension to the retired members of All India Service vide Department of Pension & Pensioners Welfare's O.M. No.42/10/2014-P&PW(G) dated the 27<sup>th</sup> April, 2015 (copy enclosed), it has been decided that retired judges of Supreme Court/High Courts and family pensioners of such Judges would be entitled to Dearness Relief on pension /family pension at the rate of 113 % with effect from 1<sup>st</sup> January, 2015.

2. Payment of Dearness Relief involving a fraction of a rupee shall be rounded off to the next higher rupee.
3. The provision governing grant of Dearness Relief to pensioners such as regulation of dearness relief during employment/re-employment, regulation of dearness relief where more than one pension is drawn etc., will remain unchanged.
4. Other provisions contained in this Department's letter No.L-19016/3/97-Jus. dated 13<sup>th</sup> January, 1999 will remain unchanged.

...2/-

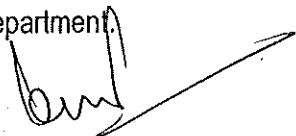
5. Accountant Generals/Pay and Accounts Officers are requested to arrange payment of dearness relief to the pensioners on the basis of the aforesaid instructions as per the procedure adopted by the Department of Pension & Pensioners' Welfare without any further delay.

6. This issues with the concurrence of Integrated Finance Division vide their Dy. No.477/AS&FA dated 15<sup>th</sup> May, 2015.

Yours faithfully,  
  
(Y.M. Pande)  
Director  
Tel. No. 23072135

Copy to:-

1. Chief Secretary, All States/Govt. of NCT of Delhi and Chandigarh Administration.
2. Secretary General, Supreme Court of India, New Delhi.
3. Registrar Generals, All High Courts.
4. O/o Comptroller and Auditor General of India, Bahadushah Zafar Marg, New Delhi.
5. Director (Fin.), M/o Law and Justice, Shastri Bhavan, New Delhi.
6. Department of Pension and Pensioners Welfare, Lok Nayak Bhavan, New Delhi.
7. Cabinet Secretariat, Rashtrapati Bhavan, New Delhi.
8. Pay and Accounts Officer, Central Pension Accounting Office, Trikoot-II, Bhikaji Cama Place, R.K. Puram, New Delhi-110066.
9. SO(AU) – with the request to get the circular uploaded in the website of this Department.
10. Guard File.

  
(Y.M. Pande)  
Director

F. No. 42/10/2014-P&PW(G)  
Government of India  
Ministry of Personnel, Public Grievances & Pensions  
Department of Pension & Pensioners' Welfare

3<sup>rd</sup> Floor, Lok-Nayak Bhavan,  
Khan Market, New Delhi - 110003  
Date: 27<sup>th</sup> April, 2015

**OFFICE MEMORANDUM**

**Subject : Grant of Dearness Relief to Central Government pensioners/family pensioners – Revised rate effective from 1.1.2015.**

The undersigned is directed to refer to this Department's OM No. 42/10/2014-P&PW(G) dated 29<sup>th</sup> September, 2014 on the subject mentioned above and to state that the President is pleased to decide that the Dearness Relief (DR) payable to Central Government pensioners/family pensioners shall be enhanced from the existing rate of 107% to 113% w.e.f. 1<sup>st</sup> January, 2015.


2. These orders apply to (i) All Civilian Central Government Pensioners/Family Pensioners (ii) The Armed Forces Pensioners, Civilian Pensioners paid out of the Defence Service Estimates, (iii) All India Service Pensioners (iv) Railway Pensioners and (v) The Burma Civilian pensioners/family pensioners and pensioners/families of displaced Government pensioners from Pakistan, who are Indian Nationals but receiving pension on behalf of Government of Pakistan and are in receipt of ad-hoc ex-gratia allowance of Rs. 3500/- p.m. in terms of this Department's OM No. 23/1/97-P&PW(B) dated 23.2.1998 read with this Department's OM No. 23/3/2008-P&PW(B) dated 15.9.2008.

3. Central Government Employees who had drawn lump sum amount on absorption in a PSU/Autonomous body and have become eligible to restoration of 1/3<sup>rd</sup> commuted portion of pension as well as revision of the restored amount in terms of this Department's OM No. 4/59/97-P&PW (D) dated 14.07.1998 will also be entitled to the payment of DR @ 113% w.e.f. 1.1.2015 on full pension i.e. the revised pension which the absorbed employee would have received on the date of restoration had he not drawn lump sum payment on absorption and Dearness Pension subject to fulfillment of the conditions laid down in para 5 of the O.M. dated 14.07.98. In this connection, instructions contained in this Department's OM No.4/29/99-P&PW (D) dated. 12.7.2000 refer.

4. Payment of DR involving a fraction of a rupee shall be rounded off to the next higher rupee.

Contd..2..

5. Other provisions governing grant of DR in respect of employed family pensioners and re-employed Central Government Pensioners will be regulated in accordance with the provisions contained in this Department's OM No. 45/73/97-P&PW (G) dated 2.7.1999 as amended vide this Department's OM No. F. No. 38/88/2008-P&PW(G) dated 9<sup>th</sup> July, 2009. The provisions relating to regulation of DR where a pensioner is in receipt of more than one pension will remain unchanged.
6. In the case of retired Judges of the Supreme Court and High Courts, necessary orders will be issued by the Department of Justice separately.
7. It will be the responsibility of the pension disbursing authorities, including the nationalized banks, etc. to calculate the quantum of DR payable in each individual case.
8. The offices of Accountant General and authorised Pension Disbursing Banks are requested to arrange payment of relief to pensioners etc. on the basis of these instructions without waiting for any further instructions from the Comptroller and Auditor General of India and the Reserve Bank of India in view of letter No. 528-TA, II/34-80-II dated 23/04/1981 of the Comptroller and Auditor General of India addressed to all Accountant Generals and Reserve Bank of India Circular No. GANB No. 2958/GA-64 (ii) (CGL)/81 dated the 21<sup>st</sup> May, 1981 addressed to State Bank of India and its subsidiaries and all Nationalised Banks.
9. In their application to the pensioners/family pensioners belonging to Indian Audit and Accounts Department, these orders issue after consultation with the C&AG.
10. This issues with the concurrence of Ministry of Finance, Department of Expenditure conveyed vide their ID No. 1(4)/E.V/2004 dated 24<sup>th</sup> April, 2015.
11. Hindi version will follow.



(D.K.Solanki)

Under Secretary to the Government of India

To,

1. All Ministries/Departments of the Government of India/Chief Secretaries and AGs of all States/UTs.
2. Copy for information to Reserve Bank of India(RBI) and all authorized Pension Disbursing Banks.

Please visit this Department's website <http://pensionersportal.gov.in> for the orders on pension matters including above orders.